NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 362/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES:

Lansh Engineering Pvt.Ltd.

V/s.

Topworth Infra Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

NAME

DESIGNATION

SIGNATURE

Sachin Bhusten

Advocate
Peralsonal
Creditor
Advocate

2). Atul Singh

ORDER

T.C.P. No. 362/I&BP/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. The requisite Form is on record. The Notice of demand under section 8 was served on 13.07.2017.
- The time prescribed has not expired. Hence Respondent is seeking time. 3. Granted.

Adjourned to 25th, 2017. 4.

Dated:18.07.2017

Sd/ M.K. Shrawat Member (Judicial)